

(To be published in the Delhi Gazette (Part-IV) Ordinary)

HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

No. 14 /DHC/GAZ-II/SPLMM/2019

Dated, the 16/4/19.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 18 of the Code of Criminal Procedure, 1973, Hon'ble the Chief Justice and Hon'ble Judges of this Court have been pleased to confer all the powers of Metropolitan Magistrate on the following persons to be exercised within the Metropolitan Area of Delhi for a period of 6 months or till the date of their attaining the age of 65 years whichever is earlier, from the date they take over the charge of their respective offices:-

1. Mr. Daya Prakash Nidaria,
2. Ms. Pratima Rani Gupta,
3. Mr. Brahm Singh Kain,
4. Mr. Ranbir Singh Sandhu,
5. Mr. Bankey Lal Sharma,
6. Mr. Umesh Chandra Sharma,
7. Mr. Piyush Sharma,
8. Mr. Partap Singh,
9. Mr. Surender Kumar,
10. Mr. Gauri Shankar Aggarwal,
11. Ms. Nisha Bhardwaj,
12. Mr. Virender Singh,
13. Mr. Ashok Kumar Shrimali,
14. Mr. Suresh Kumar Sikka,
15. Mr. S.P. Katnauria

The above named officers, if posted/appointed as Municipal Magistrates, like other Special Metropolitan Magistrates, would work for six days a week with Second Saturday off and would be entitled to leave as per the provisions contained in Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rules, 1998.

BY ORDER OF THE COURT

sdl
(ADITI CHOUDHARY)
REGISTRAR (VIGILANCE)

1986-2000
Endst. No. _____/DHC/GAZ.-II/SPLMM/2019 Dated: 16/4/19.

Copy forwarded for information and necessary action to:-

1. The District & Sessions Judge (Hqrs.), Tis Hazari Courts, Delhi [The above officers be allowed to join on conferment of powers of Municipal Magistrate].
2. The Director, (HC &J), Govt. of India, Ministry of Law and Justice, Department of Justice, Jaisalmer House, Man Singh Road, New Delhi.
3. The Principal Secretary (Home), Govt. of N.C.T. of Delhi, I.P. Estate, New Delhi.
4. The Secretary (Law, Just. & Leg. Affairs), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
5. The Commissioner of Police, Delhi Police Headquarters, I.P. Estate, New Delhi.
6. The Chief Metropolitan Magistrate, Central, Tis Hazari Courts, Delhi 110054.
7. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi.
8. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi.
9. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Patparganj Industrial Area, Delhi-110092.
10. The Chairperson, N.D.MC, Palika Kendra, New Delhi.
11. The Director of Prosecution, Tis-Hazari, Delhi 110054.
12. The Joint Registrar-cum- Secretary to Hon'ble the Chief Justice, Delhi High Court, New Delhi 110503.

13. D.R.-cum-P.A. to Registrar General, Delhi High Court, New Delhi 110503.
14. The Registrar (IT), Delhi High Court with the request to display the notification on the Website of Delhi High Court.
15. Officers concerned through the District & Sessions Judge (Hqrs.), Tis Hazari Courts, Delhi (List with address enclosed)

5-8
10.05.19
HIGH COURT OF DELHI: NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

URGENT

No. /DHC/GAZ.II/SPL.MM/2019

978

From

The Registrar General,
High Court of Delhi,
New Delhi

To

The Principal Secretary (Home),
Govt. of N.C.T. of Delhi,
Home (Police-II) Department,
Delhi Secretariat, I.P. Estate,
New Delhi.

New Delhi, dated the

Sub: Conferment of powers of Municipal Magistrate upon the Special Metropolitan Magistrates.

Sir,

I am directed to say that this Court has conferred powers of Metropolitan Magistrate u/s 18(1) Cr.P.C., 1973 upon the following persons vide this Court's Notification No. 14/DHC/GAZ.-II/SPL.MM/2019 dated 16.04.2019 (copy enclosed):-

1. Mr. Daya Prakash Nidaria,
2. Ms. Pratima Rani Gupta,
3. Mr. Brahm Singh Kain,
4. Mr. Ranbir Singh Sandhu,
5. Mr. Bankey Lal Sharma,
6. Mr. Umesh Chandra Sharma,
7. Mr. Piyush Sharma,
8. Mr. Partap Singh,
9. Mr. Surender Kumar,
10. Mr. Gauri Shankar Aggarwal,
11. Ms. Nisha Bhardwaj,
12. Mr. Virender Singh,
13. Mr. Ashok Kumar Shrimali,
14. Mr. Suresh Kumar Sikka,
15. Mr. S.P. Katnauria

I am, therefore, to request you to kindly confer the powers of Municipal Magistrate, ex-officio, U/s 469 of Delhi Municipal Corporation Act and Section 375 of New Delhi Municipal Council Act upon the above named persons at an early date.

I may add that this Court has decided that the above officers be allowed to join on conferment of powers of Municipal Magistrate.

Yours faithfully,

Encl. As above

Sd/-

(PRAMOD KUMAR)
Joint Registrar (Gaz.II)
for Registrar General

Endst. No. 7545-50 /DHC/GAZ.II/SPL.MM/2019

Dated: 8/5/19.

Copy along with a copy of Notification 14/DHC/GAZ.-II/SPL.MM/2018 dated 16.04.2019 forwarded for information and necessary action to:-

1. The District & Sessions Judge (Hqs.), Tis Hazari Courts, Delhi.
2. The Principal Secretary (Law, Just. & L.A.), Govt. of N.C.T. of Delhi, Delhi Secretariat, New Delhi.
3. The Commissioner, North Delhi Municipal Corporation, Civic Centre Minto Road, New Delhi.
4. The Commissioner, South Delhi Municipal Corporation, Civic Centre Minto Road, New Delhi.
5. The Commissioner, East Delhi Municipal Corporation, Patparganj Industrial Area, Delhi-110092.
6. The Chairperson, N.D.M.C. Palika Kendra, New Delhi.

Pratik
ADMN. OFFICER (JUDL.) (GAZETTE-II)

OFFICE OF DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 44. L50-175 /Power/Gaz/2019

Dated 10 MAY 2019

Sub:-Conferment of powers of Municipal Magistrate upon the Special Metropolitan Magistrates.

Forwarded for information & necessary action to :-

1. The Chief Metropolitan Magistrate (Central), Tis Hazari Courts, Delhi.
2. The Officers concerned {through CMM (Central)} Tis Hazari Courts, Delhi.
3. Sr. AO(J)/AO(J)/DDO, Office of CMM, General Branch, Facilitation Centre, Accounts Branch (Central) Tis Hazari Courts, Delhi.
4. The Reader to Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
5. The Website Committee (English/Hindi), THC, Delhi.
6. R&I Branch (Central) for uploading on LAYERS.